

up for a few days because they were considered objectionable. They were however subsequently passed for transmission.

#### REFUSAL OF VISA TO MR. MCWHINNIE

\*821. **Shri A. K. Gopalan:** (a) Will the Minister of Home Affairs be pleased to state whether Mr. McWhinnie a British National and a Leader of the World Federation of Trade Unions was refused visa for entry into India and if so, why?

(b) How many officials of the International Confederation of Free Trade Unions have been allowed entry into India during the past three years?

**The Minister of Home Affairs and States (Dr. Katju):** (a) Yes; in the public interest.

(b) 5.

#### TRANSFER OF VILLAGES FROM BOMBAY TO HYDERABAD

\*822. **Shri Pataskar:** Will the Minister of States be pleased to state:

(a) whether the wishes of the people of villages transferred from the State of Bombay to the State of Hyderabad were ascertained before their transfer on 25th January, 1950;

(b) whether the residents of these villages have made representation complaining of this transfer;

(c) whether as a result of this transfer the people of these villages are put to suffering owing to the differing economic, political and Administrative set-up of these two States;

(d) whether it is a fact that the Hyderabad State Government has withdrawn the facilities given to the people in the beginning in the matter of customs duties, educational institutions etc.; and

(e) whether any steps are being taken to remove the difficulties and hardships of these people?

**The Minister of Home Affairs and States (Dr. Katju):** (a) For administrative convenience and with a view to rationalising boundaries a number of enclave villages were transferred from one State to another throughout India, with the mutual consent of the Governments of the States concerned. The transfer of Bombay enclave villages to the Hyderabad State was a part of this general scheme.

(b) Yes.

(c) and (d). There were two main complaints from people of these villages; one related to the exemption from customs duty and the other was about the continuance of the various facilities which they enjoyed under Bombay in regard to schools, village records, Panchayats, etc. As regards the first the customs concessions originally granted were withdrawn by the Hyderabad Government on 31st July 1951 as the villagers were systematically abusing the privilege, indulging in large scale smuggling of goods. The levy of these duties is, in any case, to be abolished by April 1954.

As regards educational and other facilities, the Hyderabad Government have assured the people that the schools and other institutions existing prior to transfer would be continued in the same manner and at the same level and standards as before.

(e) Yes. The Hyderabad Government are adopting measures to remove, as far as possible, the hardships and legitimate grievances of the people.

#### MALANAD DEVELOPMENT SCHEME

\*824. **Shri Kelappan:** Will the Minister of Food and Agriculture be pleased to state:

(a) what progress has been made in the Malanad Development Scheme; and

(b) what are the areas included in the Scheme?

**The Deputy Minister of Commerce and Industry (Shri Karmarkar):** (a) The Government of India have not taken up any scheme for the development of the Malnad Region.

(b) Does not arise.

#### SMALL-POX IN TRIPURA

\*827. **Shri Biren Dutt:** Will the Minister of Health be pleased to state:

(a) whether any arrangements have been made to check small-pox epidemic in the hill areas of Tripura; and

(b) how many people died of small-pox in the last outbreak of it in the Khowli areas of the State?

**The Minister of Health (Rajkumari Amrit Kaur):** (a) Yes. Arrangements have been made to give mass vaccination and re-vaccination to people in the affected localities.

(b) Seventeen.